

File No. 1(2)2011/States/FSSAI (Vol.I)
Food Safety and Standards Authority of India
(Enforcement Division)
(A Statutory Authority established under Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi - 110002

The ~~30~~³¹ March, 2016

Order

Subject: Enforcement activities on Nutraceuticals, Food Supplements and Health Supplement.

Numerous representations have been received in FSSAI from FBOs engaged in manufacture and distribution of Nutraceuticals, Food Supplements and Health Supplements regarding large scale enforcement activities being undertaken by the State Food Safety Departments.

2. It has been decided that till the Standards of Nutraceuticals, Food Supplements and Health Supplements are finally notified, the enforcement activities against such FBOs may be restricted to testing of Nutraceuticals, Food Supplements and Health Supplements with respect to requirements given in the draft notification on such products uploaded on the FSSAI website on 09th September 2015. However, it may be ensured that such products fulfil the criteria given below:

- (a) The impugned Nutraceuticals, Food Supplements and Health Supplements were available in market prior to the notification of FSS Act, Rules and Regulations;
- (b) FBOs of these products had applied for product approval but the same was pending for decision as on 19th August 2015 when the Product Approval advisory ceased to remain in operation in pursuance of the judgment of the Hon'ble Supreme Court;
- (c) Such products are explicitly covered under the draft notification on Nutraceuticals, Food Supplements and Health Supplements.

3. This issues with the approval of Competent Authority.


(Rakesh Chandra Sharma)
Director (Enforcement)
Tel. No. 011-23237436

To,

- (i) All Commissioner of Food Safety of States/UTs
- (ii) All Central Licensing Authority

Copy to:

- (i) PPS to Chairperson, FSSAI - For information.
- (ii) PS to CEO, FSSAI - For information.
- (iii) IEC Division - For uploading on FSSAI website.